

**HCE 181/2019 C/w.  
DJA-I/550/1993**

**HIGH COURT OF KARNATAKA,  
HIGH COURT BUILDING,  
BENGALURU.**

**Dated: 13.05.2021**

**C I R C U L A R**

The State Commissioner for Rights of Persons with Disabilities-Karnataka, Bengaluru, vide his letter bearing No. Am.Aa.Ni.Section.82/Others/2021-22 dated 10.05.2021 has requested to exempt the Physically Disabled/Visually Impaired Officers/Officials working in the District Judiciary in the State from attending the office during the COVID-19 pandemic period as per the Government Circular No.DPAR 87 DEP 2021 dated 27.04.2021.

Therefore, the Physically Disabled/Visually Impaired officials working in the District Judiciary in the State are hereby exempted from attending the office during the COVID-19 lockdown period.

**BY ORDER OF HON'BLE THE CHIEF JUSTICE,**

**Sd/-  
(T.G.SHIVASHANKARE GOWDA)  
REGISTRAR GENERAL I/C.**

**Contd...2**

**Copy forwarded for information and necessary action to:-**

1. The Prl. City Civil & Sessions Judge, Bengaluru City,
  2. All the Prl. Dist. & Sessions Judges in the State.
  3. The Chief Judge, Court of Small Causes, Bengaluru & Mysuru.
  4. All the Prl. Judges, Family Courts in the State.
  5. All the Presiding Officers, Industrial Tribunals, Labour Courts in the State.
  6. The Central Project Co-ordinator, with a request to web-host the above circular in the High Court Website.
  7. Circular copy.
  8. Office copy.
- } With a request to circulate the copy of the Circular amongst all the Judicial Officers working in your unit.